

DITEM NO.27

COURT NO.2

SECTION XVI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23966/2016
(Arising out of impugned final judgment and order dated 03/05/2016
in WP No. 714/2006 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

SYNDICATE BANK

Petitioner(s)

VERSUS

PHOOL KUMARI

Respondent(s)

(with interim relief)

Date : 22/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Puneet Taneja, Adv.

Ms. Shaheen, Adv.

For Respondent(s) Mr. Divyesh Pratap Singh, Adv.

Mr. Suraj Prakash Singh, Adv.

Mr. K. Aditya Singh, Adv.

Ms. Manju Sharma Jetley, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue notice through Speed Post, returnable on 30.09.2016.

Mr. Divyesh Pratap Singh, learned counsel, appearing on
behalf of Ms. Manju Sharma Jaitley, Advocate-on-Record, waives
notice for the sole respondent.

Counter affidavit, if any, be filed within four weeks.

Rejoinder affidavit, if any, be filed within two weeks
thereafter.

In the meantime, there shall be stay of operation and
implementation of the impugned Judgment.

(NARENDRA PRASAD)

(SHARDA KAPOOR)

COURT MASTER

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